

Annexure 9

Name of the corporate debtor: Samson and Sons Builders and Developers Private Limited; Date of commencement of CIRP: 3rd November 2021;

List of creditors as on:30th June 2022

List of Other Creditors

Sl. No.	Name	Details of claim received		Details of claim admitted			Whether related party?	% voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee							
1	A C Oommen	25-11-2021		2,00,000	Home buyer								as per RERA Under CCP No 47/2021, dated 23-02-2021 from 24-02-2014 compensation of 200000 is treated as other creditors since it is a court order.
2	Chiramel Mathai Mammen & Keny Varghese Mammen	24-11-2021		1,00,000	Home buyer								as per RERA Under CCP No 23/2021, dated 22-01-2021 from 23-09-2014 compensation of 100000 is treated as other creditors since it is a court order.
3	Dr. Biju Murali	25-11-2021	0	15,00,000	Home buyer								As per refund agreement dtd 12.02.2016 executed btwn CD & Mr.Biju Murali, it is agreed that compensation of Rs.15 Lacs is agreed to be paid.

4	Dr. C R Manoj (POA V K Rajendran)	25-11-2021	0	1,00,000	Home buyer								As per RERA order, CCP No.38/2021 dtd 23.10.2021 the complainant is eligible for loss of Rs.1 Lac.
5	Eby Dius Kandachamkulam	26-11-2021		1,50,000	Home buyer								as per RERA Under CCP No 24/2020, dated 15-02-2021 from 01-12-2012 compensation of 150000 is treated as other creditors since it is a court order.
6	Geore John/Elizabeth Shirly	26-11-2021		1,00,000	Home buyer								as per RERA Under CCP No 19/2020, dated 22-01-2021 from 09-05-2015 compensation of 100000 is treated as other creditors since it is a court order.
7	Jiji Joseph	25-11-2021		1,00,000	Home buyer								as per RERA Under CCP No 36/2021, dated 23-10-2021 from 19-03-2014 compensation of 100000 is treated as other creditors since it is a court order.
8	K V Samuel	11-01-2022		3,00,000	Home buyer								as per RERA Under CCP No 114/2020, dated 22-01-2021 from 01-01-2014 compensation of 300000 is treated as other creditors since it is a court order.

9	Lissy Antony	27-11-2021		2,00,000	Home buyer								as per RERA Under CCP No 21/2020, dated 22-01-2021 from 01-02-2013 compensation of 200000 is treated as other creditors since it is a court order.
10	Shajeel Abdul Rasheed & Anisa Shajeel	26-11-2021		1,00,000	Home buyer								As per Order of KRERA in CCP No.03/2021, 08/2021, 15/2021, 36/2021, 37/2021, 38/2021, 42/2021, 45/2021, 47/2021, 49/2021 and 165/2020 dt. 23rd October 2021 compensation is treated as other creditors.
11	Thomas Kanjirappa Ilil Eapen	24-11-2021		2,00,000	Home buyer								as per RERA Under CCP No 15/2021, dated 19/7/2014 compensation of 200000 is treated as other creditors since it is a court order.
12	Sara Mathews & Minu Mariam Mathews	26-11-2021		2,00,000	Home buyer								RERA order CCP No.22/2020 dtd 22.01.2021 compensation of 200000 is treated as other creditors since it is a court order
13	Shibu George	27-11-2021		1,81,000									as per Arbitration case No 1/2017, dated 14/7/2018 compensation of 181000 is treated as other creditors

14	Annie Koshy	26-11-2021	37,36,109	Unsecured												The claim Form is not signed by the claimant. Hence the claim is rejected. The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor
15	George Koshy	26-11-2021	37,36,109	Unsecured									-			The claim Form is not signed by the claimant . Hence it is rejected. The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor
16	Jacob Koshy	26-11-2021	5,31,22,613	Unsecured									-			The claim Form is not signed by the claimant. Hence the claim is rejected. The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor

17	Mohan John Mathew ,Babitha Saira Mathew & Deepak Joseph Mathew	26-11-2021	37,36,109		Unsecur ed								The claim Form is not signed by the claimant . Hence it is rejected.The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor
18	Rachel Koshy & Rachel Roy George	26-11-2021	37,36,109		Unsecur ed								The claim Form is not signed by the claimant . Hence it is rejected.The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor
19	Samma Koshy & Samma Jacob	26-11-2021	37,36,109		Unsecur ed								The claim Form is not signed by the claimant. Hence the claim is rejected.The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor

20	Susan P. Koshiy	26-11-2021	37,36,109		Unsecured									The claim Form is not signed by the claimant. Hence the claim is rejected. The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor
21	Thankamma Koshiy	26-11-2021	37,36,109		Unsecured									The claim Form is not signed by the claimant. Hence the claim is rejected. The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor
22	Mary Koshiy	26-11-2021	37,36,109		Unsecured									The claim Form is not signed by the claimant. Hence the claim is rejected. The claim is for amount in the Arbitration award. The arbitration award is for the sale consideration of 49.50 cents of land in Sr.No.2571/1,2572/ A, and 2572/ A1 of Vanchiyoor Village, Thiruvananthapuram. Hence not a Financial Creditor
TOTAL			83011485	3431000										